

immediate steps for the construction of an elevated Highway between Pulinchodu and Kochi International airport.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention raised by the hon. Member, Shrimati Jebi Mather Hisham: Dr. V. Sivadasan (Kerala), Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala) and Shri Jose K. Mani (Kerala).

Demand for a rehabilitation package and a long-term solution for peaceful co-existence in Manipur

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, it is now evident that the simmering tension in the State is gradually subsiding. Normalcy is inching slowly and there is hope for a peaceful solution in near future. For this, I am grateful to hon. P.M., hon. H.M. and hon. C.M. and his Government for their steadfast, far sightedness, expertise and untiring efforts in bringing a near peaceful solution in the state. However, if the Union Government puts a little more efforts and with timely push, the peace process and resettlements could be quickened. People have suffered enough and they need a respite now.

So, I demand the Union Government for a suitable rehabilitation package, a long-term solution for peaceful co-existence and other necessary arrangement, which deemed fit, to restore the peaceful and glorious past of Manipur.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention raised by the hon. Member, Shri Maharaja Sanajaoba Leishemba: Shrimati S. Phangnon Konyak (Nagaland) and Dr. Sikander Kumar (Himachal Pradesh).

धन्यवाद, महाराजा संजाओबा लेशंबा जी। माननीय श्री संजय राउत - not present. Now, Shri Irranna Kadadi.

Demand to increase the amount of assistance under the National Social Assistance Programme (NSAP)

श्री ईरण कडाडी (कर्नाटक): महोदय, राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) केंद्रीय प्रायोजित योजना है। राष्ट्रीय सामाजिक सहायता कार्यक्रम 3.09 करोड़ बीपीएल लाभार्थियों की जरूरतों को पूरा करता है। वर्तमान में, गरीबी रेखा से नीचे जीवन यापन करने वाले परिवारों के पात्र वृद्धों, विधवाओं और विकलांग व्यक्तियों को 200 रुपये से लेकर 500 रुपये तक

मासिक पेंशन प्रदान की जाती है। इस कार्यक्रम की शुरुआत से इसकी प्रक्रिया और प्रणाली में परिवर्तन हुआ है। इस योजना के अंतर्गत दी जाने वाली राशि में वृद्धि 2012 में हुई थी। केंद्रीय सहायता के अलावा, राज्य/संघ राज्य क्षेत्र एनएसएपी की पेंशन योजनाओं के तहत प्रति लाभार्थी प्रति माह 50 रुपये से लेकर 3,200 रुपये तक की अतिरिक्त सहायता राशि जोड़ रहे हैं। कई राज्यों में इस योजना के लाभार्थी प्रतिमाह 1,000 रुपये की मासिक पेंशन प्राप्त कर रहे हैं। यह सहायता राशि बहुत ही कम है और चिंता का कारण है, क्योंकि इतनी कम राशि जीवन यापन के लिए पर्याप्त नहीं है। सरकार द्वारा गठित डॉ. मिहिर शाह समिति (2012), सुमित बोस समिति (2016) नीति आयोग (2020) और ग्रामीण विकास विभाग द्वारा मूल्यांकन अध्ययन (2021) ने भी पेंशन राशि को बढ़ाने की सिफारिश की है। मेरा सरकार से निवेदन है कि राष्ट्रीय सामाजिक सहायता कार्यक्रम की सभी योजनाओं के तहत सहायता राशि में वृद्धि की जाए और इसे बढ़ाकर 2,000 रुपये प्रति माह किया जाए जिससे समाज का गरीब और वृद्ध वर्ग लाभान्वित हो।

MR. DEPUTY CHAIRMAN: The hon. Member, Shri Jose K. Mani (Kerala), associated himself with the matter raised by hon. Member, Shri Iranna Kadadi.

Demand for closure of Toll Plaza

SHRI P. WILSON (Tamil Nadu): Mr. Deputy Chairman, Sir, my Special Mention relates to demand for closure of toll plazas across the country.

Mr. Deputy Chairman, Sir, right to free movement is a fundamental right available to all. The increasing number of toll plazas and annual hikes in tolls fees are placing unbearable burden on the people of this country, including the people of Tamil Nadu. Currently, Tamil Nadu has 65 toll plazas. At least, five toll plazas are within 10 km of corporation and municipal limits, and over 20 toll plazas violate the 60 km distance limit. These infractions demand immediate action for the removal of these tolls. However, no steps have been taken towards closure of Toll Plaza despite an assurance to do so. An example is the Paranur Toll Plaza on the Chennai-Trichy NH-32. According to a CAG report, the NHAI collected an excess of Rs. 28.54 crore from Paranur toll plaza and did not reduce 40 per cent of toll fees. There is no independent authority regulating toll fees, and the current formula for periodic increases should be reviewed. I urge an independent audit to analyze investments and the realized amounts at these toll plazas. Furthermore, I also urge that toll plazas across the country be abolished and replaced with one-time smaller fee to be collected at the time of registration of vehicle, ensuring a fair and transparent system that respects the right to free movement. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with